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Title: Observation regarding possibility of inclusion of non-taxation proposals in Finance Bill.

HON. SPEAKER: Coming to the point of order raised by Shri Asaduddin Owaisi, I am giving the ruling.

Hon. Members, I agree that as per Rule 219, the primary object of a Finance Bill is to give effect to the financial proposals of the Government. At the same time, this Rule does not rule out the possibility of inclusion of non-taxation proposals. Therefore, a Finance Bill may contain non-taxation proposals also. In the past also, though rare, the Finance Bills have had non-taxation proposals. Nevertheless, the fact is that a well established practice of this House has been not to include non-taxation proposals in not only a Finance Bill but also other Bills containing taxation proposals unless it is imperative to include such proposals on constitutional or legal ground. Therefore, every effort should be made to separate taxation measures from other matters unless it is on some such unavoidable reasons to do so in a particular case.

Therefore, keeping in view the fact that Rule 219 does not specifically bar inclusion of non-taxation proposals in a Finance Bill, I rule out the point of order.

...(*Interruptions*)

"That the Bill, as amended, be passed."

*The motion was adopted.*